

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 351 of 2013 in
DFR 2060 of 2013**

Dated : 7th November, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**DPSC Ltd. Appellant(s)
Versus
West Bengal Electricity Regulatory Commission Respondent (s)**

**Counsel for the Appellant (s): Mr. Buddy A. Ranganadhan
Mr. Subir Kumar
Counsel for the Respondent(s): Mr. C.K. Rai
Mr. Pratik Dhar
Ms. Tejinder Khanna**

**^s
ORDER**

**I.A. No. 351 of 2013
*(Appl. for condonation of delay)***

Issue notice to the Respondents. Mr. C.K. Rai takes notice on behalf of the State Commission.

This is an Application to condone the delay of 7 days. Since there is sufficient cause to condone the delay, the delay is condoned. The Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **11.11.2013.**

**(Rakesh Nath)
Technical Member
ts/vt**

**(Justice M. Karpaga Vinayagam)
Chairperson**